

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA
UNSTARRED QUESTION NO. 5269
ANSWERED ON 25TH JULY, 2019

STATUS OF BARHI-KODERMA NH

5269. MS. ANNPURNA DEVI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the construction work of several National Highways (NHs) is pending for completion due to non-acquisition of required land, if so, the names/details of such NHs;
- (b) the steps taken/being taken by the Government to complete the process of land acquisition for the purpose at the earliest;
- (c) whether the tender process for highway construction from Barhi to Koderma on the Barhi Rajauli NH-31 has been completed but the work has not started yet due to non-availability of land;
- (d) if so, the details thereof along with the reaction of the Government thereto; and
- (e) the steps taken/being taken by the Government to complete the said work on Barhi to Koderma stretch in the stipulated time frame?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) There are 128 National Highway (NHs) projects delayed due to delay in acquisition of land in the country. The construction work of NH No. 220 from km 41.00 to km 54.00, NH No. 31 (four laning of Barhi to Koderma section) and NH No. 2 from km 320.810 to km 360.300 (Gorhar-Khairatunda section) in the State of Jharkhand could not start due to delay in land acquisition (LA). For speedy acquisition of land, online submission of LA notification has been introduced. Further, the State Government has been requested for early completion of land acquisition through various meetings.

(c) Yes Sir. The tender process for construction of road from Barhi to Koderma on the Barhi-Rajauli section of NH-31 has been completed. However, declaration of Appointed Date is pending due to delay in land acquisition and forest clearance.

(d) & (e) The stretch from Barhi to Koderma involves acquisition of 25.038 ha of land in 21 villages. Out of these, fund has been deposited with the Competent Authority for Land Acquisition (CALA) for 9 villages. The matter has been taken up with the State Government through various meetings.
